

CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A.No. 568/96

Date of Decision 09.07.1996

D.P. Sawant

Petitioner

Mr.S.P.Kulkarni

Advocate for the Petitioner.

Versus

U.O.I. & Ors.

Respondent

Mr.S.S.Karkera

for Mr P.M.Pradhan Advocate for the Respondents.

Coram:

The Hon'ble Mr. B.S. Hegde, Member (J)

The Hon'ble Mr. P.P.Srivastava, Member (A)

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to other Benches of the Tribunal?

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PRESOT ROAD, MUMBAI-1

O.A. No. 568/96

DATED: THIS 9TH DAY OF JULY, 1996

Coram: Hon.Shri B .S. Hegde, Member (J)  
Hon.Shri P.P. Srivastava, Member (A)

Dilip Pandurang Sawant  
Waiter on daily wage basis  
Departmental Canteen Office  
of C.P.M.G., Mumbai 13  
(By Mr. S.P. Kulkarni, Counsel) ..Applicant  
V/s.

Union of India through  
Chief Post Master General  
Near C.S.T. Rly Stn,  
G.P.O. Building, Mumbai & 4 ors. ..Respondents  
(By Mr.S.S.Karera for Mr.P.M.Pradhan  
Counsel).

ORDER

(Per: B.S. Hegde, Member (J))

At the request of the Counsel the matter is taken up on board to-day. Ld. Counsel for the applicant, Mr. Kulkarni, submitted copy of letter dated 8.7.1996 and submitted that he may be permitted to withdraw the O.A. as positive action is being taken by the Respondents. In the O.A. the applicant had prayed for reinstatement and for a declaration that termination of his services as illegal.

Ld. Counsel for Respondents Mr. Karkera, for Mr. P M Pradhan, Counsel, has no objection in the O.A. Being withdrawn by the applicant.

In the circumstances the O.A. is disposed of as withdrawn. 'DASTI'

(P.P.Srivastava)  
Member (A)

(B.S.Hegde)  
Member (J)